

in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 5957/88]

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1986-87 together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, for the year 1986-87.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 5958/88]

(5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT 5959/88]

(6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Mogul Line Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT 5960/88]

12.12 hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER: I have to inform the House that I have received a letter dated the 18th April, 1988 from Shri Bhagwat Jha Azad, an elected member from Bhagalpur constituency of Bihar resigning his seat in

Lok Sabha. I have accepted his resignation with effect from the 18th April, 1988.

12.12 1/2 hrs.

ESTIMATES COMMITTEE

[English]

Sixty-First and Sixty-second Reports and Minutes

SHRI HUSSAIN DALWAI (Ratnagiri): I beg to present the following Reports and Minutes (Hindi and English versions) of the Estimates Committee.

(i) Sixty-first Report on the Ministry of Environment & Forests - Air and Water Pollution - Prevention and control and Minutes of the sittings of the Committee relating thereto.

(ii) Sixty-Second Report on the Ministry of Environment & Forests - (Ganga Project Directorate) - Ganga Action Plan and Minutes of the sittings of the Committee relating thereto.

12.13 hrs.

ELECTION TO COMMITTEES

[English]

(i) JOINT COMMITTEE ON LOKPAL BILL

Recommendations to Rajya Sabha to Appoint Members

SHRI SOMNATH RATH (Aska): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies

caused by the retirement of Sarvashri Lal K. Advani and Hansraj Bhardwaj from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee"

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Lal K. Advani and Hansraj Bhardwaj from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.

The motion was adopted.

[English]

(ii) JOINT COMMITTEE ON OFFICES OF PROFIT

Recommendation to Rajya Sabha to elect Member

KUMARI KAMLA KUMARI (Palamau): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the Principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. H.P. Sharma from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee"

MR. SPEAKER: The question is:

That this House do recommend to

Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. H.P. Sharma from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

The motion was adopted

MR. SPEAKER: Now, Matters under rule 377- Shri Viridhi Chandra Jain.

(Interruptions)

MR. SPEAKER: Except the Member whom I have called nobody else is allowed.

*(Interruptions)***

SHRI K. H. RANGANATH (Chitradurga): I am on a point of order.

MR. SPEAKER: There is no matter under discussion. So there is no point of order.

12.15 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Demand for direction to Rajasthan Government to increase limit of landholdings for farmers in certain districts of the State.

SHRI VIRDHI CHANDER JAIN (Barmer): Mr. Speaker, Sir, I want to present the following information under rule 377.

A very small number of farmers get the benefit of important development projects of the country due to the definition assigned to the small and marginal farmers in the desert areas.

** Not recorded.